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**CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI**

**ORIGINAL APPLICATION No.210/00089/2020
(with MA NO.210/00085/2020)**

Dated this Wednesday, the 05th day of February, 2020

**CORAM : DR. BHAGWAN SAHAI, MEMBER (A)
R.N.SINGH, MEMBER (J)**

Anita R. Reja, Jr. Hindi Translator, Office of the Regional Director, Western Region, Ministry of Corporate Affairs "Everest", 5th Floor, 100, Marine Drive, Mumbai 400 002. **- Applicant**
(By Advocate Ms. V.M.Almeida)

Versus

1. Union of India, through Secretary, Ministry of Finance, Department of Expenditure, Implementation Cell, North Block, New Delhi 110 001.
2. Secretary, Ministry of Corporate Affairs, Shastri Bhavan, "A" Wing, 5th Floor, Dr. Rajendra Prasad Road, New Delhi 110 001.
3. Regional Director, Western Region, Ministry of Corporate Affairs, "Everest", 5th Floor, 100, Marine Drive, Mumbai 400 002. **- Respondents**

ORAL ORDER
Per : R.N.Singh, Member (Judicial)

After arguing for sometime, the learned counsel for the applicant seeks permission to withdraw the present OA with liberty to file a better OA in accordance with law. Permission is granted.

2. In view of the aforesaid terms, the OA is dismissed as withdrawn with liberty in accordance with law.
3. MA also stands dismissed as withdrawn.

(R.N.Singh) 
Member (Judicial)

*kmg**

(Dr. Bhagwan Sahai)
Member (Administrative)